

[Shri Satya Narayan Sinha]

- (2) Supplementary
Statement No. III
1957.
- (3) Supplementary
Statement No. IX Second
Session, 1957.
- (4) Supplementary
Statement No. X First Ses-
sion, 1957.

[See Appendix V, annexure Nos. 42, 43,
44, and 45]

**EXPLANATORY MEMORANDUM ON THE
ACTION TAKEN ON THE RECOMMENDATION
OF THE SECOND FINANCE COMMISSION**

The Deputy Minister of Finance
(Shri B. B. Bhagat): Sir, I beg to lay
on Table, under Article 281 of the
Constitution, a copy of the Explanatory
Memorandum on the action taken on
the recommendation of the Second
Finance Commission relating to loans
to State Governments.

[Placed in Library. See No. Lt. 599/
58]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the
following messages received from the
Secretary of Rajya Sabha:—

- (i) 'In accordance with the provi-
sions of sub-rule (6) of Rule
162 of the Rules of Procedure
and Conduct of Business in the
Rajya Sabha, I am directed to
return herewith the Appropria-
tion (Railways) Bill, 1958,
which was passed by the Lok
Sabha at its sitting held on the
8th March, 1958, and transmit-
ted to the Rajya Sabha for its
recommendations and to state
that this House has no recom-
mendations to make to the
Lok Sabha in regard to the
said Bill.'
- (ii) 'I am directed to inform the
Lok Sabha that the Rajya
Sabha, at its sitting held on
the 12th March, 1958, has

passed the enclosed motion
referring the Public Premises
(Eviction of Unauthorised Occu-
pants) Bill, 1958 to a Joint
Committee of the Houses and
to request that the concurren-
ce of the Lok Sabha in the
said motion and the names of
the Members of the Lok Sabha
to be appointed to the said
Joint Committee may be
communicated to this House.

MOTION

"That the Bill to provide for the
eviction of unauthorised occupants
from public premises and for cer-
tain incidental matters be referred
to a Joint Committee of the
Houses consisting of 45 members;
15 members from this House,
namely:—

1. Shri P. N. Saprú
2. Shri Har Prasad Saksena
3. Shri P. S. Rajagopal Naidu
4. Shrimati Yashoda Reddy
5. Shri Ram Sahai
6. Shri Rajabhau Vithalrao
Dangre
7. Shri Onkar Nath
8. Shri Jugal Kishore
9. Shri Maheswar Naik
10. Syed Mazhar Imam
11. Shri S. C. Deb
12. Shri Naraindas Rattanmal
Malkani
13. Shri V. Prasad Rao
14. Shri Narsingrao Balbhimrao
Deshmukh
15. Shri Theodore Bodra and 30
members from the Lok Sabha;

that in order to constitute a
meeting of the Joint Committee
the quorum shall be one-third of
the total number of members of
the Joint Committee;

that in other respects, the Rules
of Procedure of this House relat-
ing to Select Committees shall